

of Bombay Stock Exchange at www.bse India.com
Further, by way of prescribed mode under the Act, this corrigendum is being sent to all the shareholders to whom EGM NOTICE was originally served.

Place: Delhi
Date: 03.03.2022

By Order of the Board
For Place: Delhi
Yash Agarwal
Company Secretary
FE NEW DELHI
03-03-2022

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF DIVINESEAIR LOGISTICS PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Divineair Logistics Private Limited
2. Date of incorporation of corporate debtor	29/07/2016
3. Authority under which corporate debtor is incorporated /registered	Registrar of companies, Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999DL2016PTC303766
5. Address of the registered office and principal office (if any) of corporate debtor	59, Vijay Block, 3rd Floor, Office No. 310, Laxmi Nagar, East Delhi, Delhi 110092 India
6. Insolvency commencement date respect of corporate debtor	18 th February, 2022 (Order received on 2 nd March 2022)
7. Estimated date of closure of insolvency resolution process	16 th August, 2022
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Anil Kumar Mittal Reg No. IBBI/PA-003/N-00305/2020-2021/13289
9. Address and e-mail of the interim resolution professional, as registered with the Board	House No. 212/2, Street No. 4, Padam Nagar, Kishan Ganj, Near Hindi Academy Padam Nagar, National Capital Territory of Delhi- 110007 Email: fcs.akmittal@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional,	Address: 1203-1205, Vjaya Building, 17, Barakhamba Road, Connaught Circus, New Delhi- 110001 Email: ip.divineair@gmail.com
11. Last date for submission of claims	16 th March, 2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Relevant forms for the submission of claims can be downloaded from the website of www.ibbi.gov.in/home/downloads . Not Applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal (NCLT) has ordered the commencement of a corporate insolvency resolution process of the Divineair Logistics Private Limited on 18th February, 2022 (Order received by the Hon'ble National Company Law Tribunal on 2nd March, 2022).

The creditors of Divineair Logistics Private Limited, are hereby called upon to submit their claims with proof on or before 16th March, 2022 to the Interim Resolution Professional (IRP) at the address mentioned against entry No. 10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 03.03.2022
Place: New Delhi

Anil Kumar Mittal
Interim Resolution Professional
IBBI/PA-003/N-00305/2020-2021/13289

